



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-58/1998/2013 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri C.B. Gogoi,
District & Sessions Judge,
Udalguri.

Dated Guwahati, the 13th May, 2020.

Sub: **Casual leave.**

Ref:- Your letter No. DJ(U) 1458 dtd 12.05.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 15.05.2020 & 16.05.2020 along with head quarter leave permission, with your official vehicle, at your own cost, from the morning of 15.05.2020 till the morning of 18.05.2020, has been granted, subject to adherence to lockdown norms.

Further, the Civil Judge cum Asstt. Sessions Judge, Udalguri, in her absence the Chief Judicial Magistrate, Udalguri and in his absence the officer who will be in charge of Chief Judicial Magistrate, Udalguri, shall be in charge of your Court and office in your absence.

Yours faithfully,

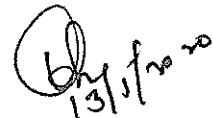
sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-58/1998/2014 /A, dated 23.5.2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court


13/5/20

JT. REGISTRAR (VIGILANCE)

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